

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 201**  
**(IB)-101(PB)/2017**  
**CA-195/2018**

**IN THE MATTER OF:**

**Educomp Solutions Limited**

... **Applicant/Petitioner**

**Under Section: 10 of IBC, 2016**

**Order delivered on 29.08.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Rajat Sehjal, Adv. Mehaq Rao for SRA  
**For the RP** : Adv. Abhishek Sharma, Adv. Gaurav Arora, Adv. Kritya Sinha, Adv. Himanshu Kohli on behalf of RP  
**For the CoC** : Adv. Siddhant Kant, Adv. Moulshress, Adv. Gayatri  
**For SBI Singapore** : Mr. Ankur Mittal Adv., Mr. Bhaskar, Adv.

**ORDER**

**CA-195/2018:** Arguments heard. **Order reserved.**

The counsel for RP/SRA, CoC shall file a brief written synopsis not exceeding five pages indicating therein the compliance of Section 30(2) of IBC, 2016 as well as that of Regulation 38 of IBC, 2016. In the synopsis, he would specifically indicate the page number of the application/documents/the convenient compilation, at which the compliance of different provisions of IBC, 2016, and regulations can be seen. In the synopsis, the RP would specifically give the relevant details regarding the provisions in the Resolution Plan relating to the 29A affidavits, Monitoring Committee, schedule and term of implementation of the Plan, the total infusion of funds by the SRA, sources of funds, the net worth of the SRA and reliefs and concessions (sought if any) by the SRA etc.

In the meantime, the SRA is directed to comply with the order dated 07.08.2023 and furnish the bank guarantee to the RP with a copy to be uploaded by way of an affidavit on the DMS/e-portal within seven days.

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**